

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Contempt No. 41-B-T-/1988

IN

T.A.No. 461 of 1986

A3/1

Atma Ram

...

Applicant.

Vs.

Sri P.K. Sharma, Sr.D.P.O., ...  
N.Rly. New Delhi.

Respondents.

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Hon'ble G.S. Sharma - J.M.

Hon'ble K. Obayya - A.M.

Sri Rakesh Verma for the applicant, and Sri A.V. Srivastava for the respondents are present. Earlier, the respondent had filed two cheques dated 31.7.89 for Rs.1364/- and Rs.17,649/- and one cheque dated 10.8.89 for Rs. 6310/-, all in favour of the applicant for being paid to him. The applicant has now moved an application for the delivery of these cheques to him. After hearing, the learned counsel for both the parties, we are of the view that there is no dispute between the parties on the point that these cheques were filed by the respondents for being paid to the applicant. Let all the three aforesaid cheques be delivered to the applicant or his counsel.

Sri Rakesh Verma further states that after getting the amount of these cheques <sup>there</sup> ~~were~~ remains no dispute to be adjudicated by this Tribunal and the applicant will not press his contempt petition. The proceedings of the contempt petition are accordingly dropped as not pressed.

Member (A).

Member (J).

Sept. 5th, 1989.

Three Cheque nos. (i) 096972 11000/000:2/10/02 11 007 dt. 31-7-89 for Rs. 1364/-  
 (ii) 096973 11000/000:2/10/02 11 007 dt. 31-7-89 " 17649/-  
 (iii) 097378 11000/000:2/10/02 " 007 dt. 10-8-89 " 6310/-

Total = Rs. 25,323/-

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(Applicant) 5.4-8.9